

**GOVERNMENT OF INDIA  
HEAVY INDUSTRIES AND PUBLIC ENTERPRISES  
LOK SABHA**

UNSTARRED QUESTION NO:4973  
ANSWERED ON:23.12.2014  
REVENUE LOSS DUE TO MISMANAGEMENT  
Jadhav Shri Prataprao Ganpatrao

**Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:**

- (a) whether it has been reported that Public Sector Undertakings (PSUs) are suffering revenue loss due to mismanagement;
- (b) if so, the details thereof, PSU-wise;
- (c) whether the Government has taken any action against the management of any PSUs; and
- (d) if so, the details thereof and if not the reasons therefor?

**Answer**

THE MINISTER OF STATE FOR HEAVY INDUSTRIES AND PUBLIC ENTERPRISES  
(SHRI G. M. SIDDESHWARA)

(a) & (b): The Comptroller and Auditor General of India (C&AG) conduct the audit in the Central Public Sector Enterprises (CPSEs) pointing out instances of the revenue loss due to deficiencies in Management. Report No.13 of 2014 (Compliance Audit Observations) carrying the detail of such losses of CPSEs has been Tabled in the Parliament on 01.08.2014 and are available in public domain including on the C & AG's website [www.cag.gov.in](http://www.cag.gov.in).

(c) & (d): In order to effectively monitor and expedite the follow up action on C&AG report, each administrative Ministry / Department has also set up Monitoring Cell. Administrative Ministries submit the follow up Action Taken Notes duly vetted by the CAG in respect of all Reports of the C&AG presented to Parliament as well as to the Committee on Public Undenakings (COPU) within six months from the date of presentation of the relevant Audit Reports. Some of the important paras/performance audit reports are also selected by COPU for examination every year. During examination of such paras, oral evidence from representatives of PSU Management / Ministry is also taken by the COPU. List of paras /reviews where Action Taken Notes have not been submitted by the Government is also included in the Audit Report every year.